GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1391
ANSWERED ON:14.08.2013
PROPOSALS FOR NEW DEEMED TO BE UNIVERSITIES
Chavan Shri Harischandra Deoram

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of proposals received for setting up new deemed-to-be-universities in various parts of the country during the last three years and the current year, State-wise;
- (b) the number of proposals given approval along with the number of proposals lying pending for getting approval, State-wise;
- (c) the time by which the pending proposals are likely to be approved;
- (d) whether the University Grants Commission (UGC) has granted status of deemed-to-be-university to various institutions while the matter is sub-judice;
- (e) if so, the details thereof and the reasons therefor;
- (f) whether the Union Government has issued certain instructions to UGC on the subject in the recent past; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SHASHI THAROOR)

- (a): A total of 26 proposals have been received for setting up new Deemed-to-be-Universities during the last three years and the current year, under Section 3 of the University Grants Commission (UGC) Act, 1956. The State-wise break up is as follows: Andhra Pradesh-2, Delhi-1, Jammu & Kashmir-1, Karnataka-2, Kerala-1, Madhya Pradesh-2, Maharashtra-4, Orissa-2, Punjab-1, Tamil Nadu-5, Uttar Pradesh-4, Uttarakhand-1.
- (b): During the last three years, only one institution i.e. the National Institute of Food Technology Entrepreneurship and Management (NIFTEM), Kundli, Haryana has been declared as Deemed-to-be-University under Section 3 of UGC Act, 1956.
- (c): With regard to the pending proposals, no definite time frame can be fixed since it depends on the fulfilment of all conditions by the applicant institutions as per the UGC (Institutions Deemed to be Universities) Regulations, 2010, and positive recommendations of the UGC.
- (d) & (e): No, Madam. In any case the Hon'ble Supreme Court of India has not granted any stay on the declaration of new Deemed-to-be-Universities.
- (f) & (g): Yes, Madam. The Ministry of Human Resource Development (MHRD) had requested the UGC, on 06.07.2010 that all the pending proposals should be processed as per the UGC (Institutions Deemed to be Universities) Regulations, 2010.